

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-509**  
IB-2826/ND/2019  
New IA/1158/2022

**IN THE MATTER OF:**

Aekevi Industries Pvt. Ltd.

**Vs.**

Unique Kitchen-Aids Pvt. Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC

Order delivered on 30.11.2022

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

Partho Bhattacharya Advocate for Monika Sharma  
Suspended Director of CD, Mukesh Kumar Grover, RP

**ORDER**

**New IA/1158/2022:-**

We have heard Counsel for Resolution Professional. Counsel for R-3, Ms. Monika Sharma has appeared in person and Counsel for R-1, VP Singh has also appeared. R-1 and R-3 are directed to meet the Resolution Professional and provide him the information required and confirm the same on the next date of hearing. Their warrants will only be discharged thereafter. None appeared on behalf of R-2 in spite of service ofailable warrants. Court Officer is directed to serve non-ailable warrant upon R-2 (Mr. Inderjeet Bhajwa). Post this matter on **21.12.2022**.

-sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**  
Khushboo

-sd-

**(JUSTICE TELAPROLU RAJANI)**  
**MEMBER (J)**